

## **CHAPTER XI**

### **Petitions**

**96. Scope of petitions.**—Petitions may be presented or submitted to the House with the consent of the Speaker on-

- (i) a Bill which has been published under rule 58 or which has been introduced in the House;
- (ii) any matter connected with the business pending before the House; and
- (iii) any matter of general public interest provided that it is not one:-
  - (a) which falls within the cognizance of a court of law having jurisdiction in any part of India or a court of enquiry or a statutory tribunal or authority or a quasi-judicial body, or a commission;
  - (b) which can be raised on a substantive motion or resolution; or
  - (c) for which remedy is available under the law, including rules, regulations, bye-laws made by the State Government or an authority to whom power to make such rules, regulations, etc., is delegated.

**97. General form of petition.**—(1) The general form of petition set out in the First Schedule, with such variations as the circumstances of each case require, may be used, and, if used, shall be sufficient.

(2) Every petition shall be couched in respectful, decorous and temperate language:

Provided that the Speaker may, if he thinks necessary, make such verbal or other changes in the petition so as to make it concise, brief and presentable.

**98. Authentication of petition.**— The full name and address every signatory to a petition shall be set out therein and shall be authenticated by his signature, and if illiterate, by his thumb impression.

**99. Documents not to be attached.**— Letters, affidavits or other documents shall ordinarily not be attached to any petition.

**100. Countersignature.**— (1) Every petition shall, if presented by a member, be countersigned by him.

(2) A member shall not present a petition from himself.

**101. Petition to be addressed to House.**— Every petition shall be addressed to the House and shall conclude with a prayer reciting the definite object of the petitioner in regard to the matter to which it relates.

**102. Notice of presentation.**— A member shall give advance intimation to the Secretary of his intention to present a petition.

**103. Presentation of petition.**— A petition may be presented by a member or be forwarded to the Secretary, who shall report it to the House. The report shall be made in the form set out in the Second Schedule. No debate shall be permitted on the presentation, or the making of such report.

**104. Form of petition.**— A member presenting a petition shall confine himself to a statement in the following form :-

"Sir, I beg to present a petition signed by..... petitioner(s) regarding....."

and no debate shall be permitted on this statement.

**105. Reference to Committee on Petitions.**— Every petition shall, after presentation by a member or report by the Secretary, as the case may be, stand referred to the Committee on Petitions.

**105A. Reference of petitions to Committee by Speaker.**— The Speaker may refer any petition to the Committee on Petitions even if the same has not been presented to the House by a member or reported by the Secretary under rule 105.